

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) No, Sir. Stress Counsellors are not being hired in Central Armed Police Forces (CAPFs). However, 642 posts in different ranks of Education and Stress Counsellors (E&SC) already exists in Indo Tibetan Border Police (ITBP). Courses/workshops on stress reduction and stress management are being conducted in CAPFs. MHA has also issued instructions to incorporate Yoga as a part of daily physical exercise in field formations of CAPFs. This will help the para-military personnel to beat their stress, if any, and keep them physically as well as mentally better off. Advertisement for recruitment of 44 Head Constables/ Education and Stress Counsellors (E&SC) has been recently issued against vacant posts already sanctioned in ITBP.

**Conducting of yoga sessions, leave and other facilities
for para-military forces**

1205. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government had asked the para-military forces to hold regular yoga sessions, make easy the mechanism of granting leave and other facilities to troops and officers working in para-military forces;

(b) if so, the details thereof;

(c) whether it is also a fact that the directions of Government as above have been implemented in these forces; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. MHA has issued instructions to all CAPFs *vide* UO dated 26.05.2015, to incorporate Yoga as part of daily physical exercise. The troops and officers in CAPFs are being granted leave as per extant rules. Recreation and various sports facilities have been provided at each establishment/location.

(c) and (d) Yes, Sir. All CAPFs have complied to the instructions issued to this effect and furnished a compliance report to this Ministry.

Agreement with the US terrorist screening centre

1206. SHRI A. W. RABI BERNARD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether India has signed agreements with the US Terrorist Screening Centre, a multi agency Organisation administered by the FBI which maintains a single, consolidated terrorist data base, if so, the details thereof;

(b) whether India will be able to track IS-influenced youth and get alerts as they travel through the member countries by signing the agreements; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Governments of India and the USA have agreed to finalize an Agreement to expand intelligence sharing and terrorist watch-list information. However, further details in this regard can not be shared in view of national security and bilateral relations with friendly country.

Incidents of inter-State human trafficking

1207. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that of late incidents of inter-State human trafficking and selling of kidnapped girls in Haryana and other parts of the country have increased manifold;

(b) if so, the details thereof for the last three years, year-wise; and

(c) what effective action Government has taken or proposes to take to prevent human trafficking in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the information provided by the National Crime Records Bureau (NCRB), a total number of 3554, 3940 and 5466 cases of human trafficking were reported during the year 2012, 2013 and 2014 respectively, which include cases reported under section 370 and 370A IPC, procurement of minor girls (section 366A IPC), importation of girls from foreign country (section 366B IPC), selling of minors for prostitution (section 372 IPC), buying of minors for prostitution (section 373 IPC) and the Immoral Traffic (Prevention) Act in the country (which also includes inter-State human trafficking). State/UT-wise details are given in the Statement-I (*See* below).

State/UT-wise number of girls child (below 18 years) kidnapped or abducted for the purpose of selling during 2012-2014 is given in the Statement-II (*See* below).

(c) The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

(i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A